

**t [BURNING OF POST OFFICES IN  
BHAVNAGAR**

913. SHRI D. THENGARI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that three post offices were burnt down in the incidents during the disturbance that took place at Bhavnagar recently; and

(b) if so, what is the extent of loss suffered as a result of the incidents?]

संसद् कार्य तथा संचार विभागों में राज्य मंत्री (श्री आई० के० गुजराल): (क) जी, हाँ। हाल के उपद्रवों के दौरान तीन डाकघर और प्रवर अधीक्षक, डाकघर का कार्यालय जला दिये गए थे।

(ख) विभाग को लगभग पचास हजार रुपये की हानि हुई।

[THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): (a) Yes Sir. Three Post Offices and the office of Senior Superintendent Of Post Offices, Bhavnagar were burnt during the recent disturbances.

(b) The department has suffered a loss of about Rupees fifty thousand.]

**VIGILANCE CASES AGAINST GOVERN-  
MENT OFFICIALS**

914. SHRI D. THENGARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that more than 6,000 vigilance cases against officials of the Government of India have accumulated.

(b) whether it is a fact that about 2,000 of these cases are about two years old and some are even older; and

f [ ] English translation.

(c) if so, what are the reasons for delay in the disposal of the<sub>sc</sub> cases?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) 6316 vigilance cases against Central Government employees were pending on the 17th August, 1966. 622 of them related to gazetted officers and the rest to the non-gazetted staff.

(b) Out of these 1011 cases were pending for over two years.

(c) The main reasons for delay are the dilatory tactics adopted by the parties, absence of powers to compel the attendance of witnesses and complicated nature of some of the cases which involve joint proceedings, in interpretation of rules/procedures and/or inter-departmental consultations.

**PRO-VICE-CHANCELLOR in DELHI  
UNIVERSITY**

915. SHRI V. M. CHORDIA: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that the post of Pro-Vice-Chancellor in the Delhi University has been abolished; and

(b) if so, the reasons therefor?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): (a) No, Sir.

(b) Does not arise.

**EMPLOYEES' PROVIDENT FUND AND  
COAL MINES PROVIDENT FUND**

916. SHRI NAND KISHORE BHATT: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that certain employers in the country have not deposited the Employees' Provident Fund and Coal Mines Provident Fund collections for the year 1964-65 with the appropriate authorities;